



2026:AHC:129729

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 21897 of 2026

Puneet

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Mukesh Kumar Pandey
Counsel for Opposite Party(s)	:	G.A.

Court No. - 69

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard Shri Dheeraj Kumar Verma, Advocate holding the brief of Shri Mukesh Kumar Pandey, Learned counsel for the applicant, Learned A.G.A. for the State and perused the record.

2. The instant bail application has been filed with a prayer to release the applicant on bail in Case Crime No.132 of 2026, under Sections 303(2), 317(2) BNS, at Police Station-Dibiyapur, District-Auraiya.

3. Learned counsel for the applicant submitted that an F.I.R. has been lodged alleging that 8-10 metric tonnes of iron rods (sariya) and other construction materials were stolen from the construction site of the informant. However, 40 metric tonnes of iron rods were allegedly recovered from the possession of the applicant and eleven other accused persons. It was further submitted that there was no independent witness to the alleged recovery. Learned counsel contended that the applicant is innocent and has been falsely implicated in the present case. He further submitted that the applicant has been in jail since 02.4.2026, having no criminal antecedents. It was argued that, in the event of his release on bail, the applicant shall not misuse the liberty of bail, shall not evade the course of justice, and shall cooperate with the trial proceedings. The co-accused Harsh @ Chunnu and Krishna Singh, whose case is at par with the applicant, has been granted bail by this Court in Criminal Misc. Bail Applications No.15817 of 2026 and 19698 of 2026, respectively.

4. Learned AGA has opposed the prayer for bail and submitted that the

construction materials stolen from the informant's construction site were subsequently recovered from the possession of the applicant and the other accused persons.

5. Having considered the submissions advanced by learned counsel for the parties, the nature of the accusations, the evidence brought on record, the period of incarceration undergone by the applicant and the fact that similarly situated co-accused Harsh @ Chunnu and Krishna Singh have been granted bail by this Court, I find it to be a fit case for grant of bail.

6. The bail application is *allowed*.

7. Let the accused-applicant, **Puneet**, involved in above mentioned case crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

(i) The applicant will not tamper with the evidence.

(ii) The applicant will not indulge in any criminal activity.

(iii) The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.

(iv) The applicant will appear regularly on each and every date fixed by the trial court, unless his personal appearance is exempted by the court concerned.

8. In the event of breach of any of the aforesaid conditions, the court concerned will be at liberty to proceed to cancel his bail.

9. It is made clear that the applicant shall be released on the basis of computer generated copy of this order, downloaded from the official website of High Court Allahabad and verified by the concerned counsel with the undertaking that the certified copy will be filed within 15 days.

10. It is further directed that the trial court shall send the release order to the concerned jail through Bail Order Management System (BOMS) to ensure early release of the applicant.

11. The observations made hereinabove are exclusively for deciding the instant bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

June 30, 2026

A. Pandey